

STATEMENT/UTS

**COURT OF THE
DISTRICT & SESSIONS JUDGE,
..... TRIPURA :**

No.

July, 201...

Sub: District-wise Under Trial Prisoners (UTPs) along with additional information on UTPs-re.

Ref: No. F.40 (26)(g)-HCT/STT-Q/2013/, dated on the above subject.

DISTRICT-WISE UNDERTRIAL PRISONERS

Sl. No	State	Dist	Court	No. of undertrials at the beginning of the I/II/III/IV Quarter, 201 ... (As on))		No. of undertrials added during the I/II/III/IV Quarter, 201... (wef. to))		Number of undertrials whose cases finalized during the I/II/III/IV Quarter, 201 ... (wef. to))								Number of undertrials at the end of the I/II/III/IV Quarter, 201 ... (As on))	
								Convicted		Released on Bail		Discharged		Adjourned			
				Urban Areas	Rural Areas	Urban Areas	Rural Areas	Urban Areas	Rural Areas	Urban Areas	Rural Areas	Urban Areas	Rural Areas	Urban Areas	Rural Areas	Urban Areas	Rural Areas

(Signature of the District & Sessions Judge)

..... Tripura :

FORMAT II – FOR PROVIDING DISTRICT-WISE ADDITIONAL INFORMATION ON UNDER TRIAL PRISONERS (UTPs)

STATE : TRIPURA

HIGH COURT : HIGH COURT OF TRIPURA

DATE/MONTH/YEAR : _____

No. of UTs as on the start of the I/II/III/IV Quarter, 201 ...		No. of UTs completing 50% of the prescribed punishment		No. of UTs completing the entire prescribed period of punishment		No. of UTs inailable cases beyond one week		No. of UTs against whom charge-sheet not filed within the prescribed period of 60/90 days	
Time spent in prison	No. of UTs	Time spent after completing half the period of the prescribed punishment	No. of UTs	Time spent after completing half the entire period of the prescribed punishment	No. of UTs	Time spent after completing 7 days in prison	No. of UTs	Time spent after failure to submit charge-sheet on time	No. of UTs
Less than 2 YY		Less than 6 MM ago		Less than 6 MM ago		Less than 1 M		Less than 1 M	
2-10 YY		6 MM-2 YY		6 MM-2 YY		1-2 MM		1-2 MM	
10-20 YY		2-4 YY ago		2-4 YY ago		2-6 MM		2-6 MM	
Above 20 YY		More then 5 YY ago		More then 5 YY ago		More than 6 MM		More than 6 MM	
Total		Total		Total		Total		Total	

Note : Under Trial Prisoners for the purposes of this exercise include all the prisoners in the State who have not been convicted so far or are not detained under the Preventive detention laws. These include all those against whom any injury or investigation or trial is pending, irrespective of the stage of such investigation or trial.

(Signature of the District & Sessions Judge)

..... Tripura :